

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 381
T. A. No.

1991

DATE OF DECISION 12.3.91

Vijay Bhanu Applicant (s)

Mr. M R Rajendran Nair Advocate for the Applicant (s)

Versus

Sub Divisional Officer Respondent (s)
(Telegraphs), Mavelikkara & others

Mr. N. N. Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

MR. N. DHARMADAN, JUDICIAL MEMBER

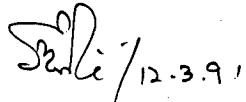
The applicant submits that he was engaged as casual mazdoor by the Sub Divisional Officer, Telegraphs (SDOT) at Mavelikkara in 1982. According to him, he was initially engaged by the then Lineman Shri G. Unnikrishnan Nair and thereafter he was engaged by Shri George Kutty. He further stated that his name was included in the Muster Rolls for the period upto 1-3-1983. Thereafter, the respondents did not give any engagement to the applicant. The applicant's case is that he repeatedly approached the respondents for getting work after March, 1983. This is a general statement which is not supported by any document or material to satisfy us that the applicant was seriously pursuing his right for getting engagement under the respondents ever since 1983. The first representation

submitted by him in this behalf is at Annexure-I which is dated 19.2.1991. The prayer of the applicant in this application is to direct the respondents to re-engage him as casual mazdoor with the bottom seniority.

2. We have also heard the learned counsel for the respondents who received a copy of this application. He submitted that this applicant cannot be entertained at this stage. It is belated and liable to be rejected. We see considerable force in his submission and we are inclined to dismiss this application. Accordingly we dismiss the same. However, the dismissal will not stand in the way of the applicant pursuing his grievance, if any, against the ~~through his own representative.~~ respondents. There will be no order as to costs.


12.3.91

(N. DHARMADAN)
JUDICIAL MEMBER


12.3.91

(S. P. MUKERJI)
VICE CHAIRMAN

KMN